

(b) if so, the measures taken by the Department of Personnel and Administrative Reforms and the Department of Home Affairs for strengthening of the administration in tribal areas and the funds provided since the year 1975 up to the end of 1980 from his Ministry, Department-wise;

(c) if the detailed measures have not yet been taken, the reasons for delay by his Ministry therefor; and

(d) the steps taken by his Ministry has responsible for Tribal Development and Sub-plan so far to ask other departments of the Ministry to do so?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir. In the Sixth Five Year Plan period a sum of Rs. 470 crores has been set apart as special Central assistance for distribution among tribal Sub-plan States.

(b) The Department of Personnel & Administrative Reforms in the Ministry of Home Affairs deals with services. It contributes to the development of administration in the tribal areas through organisation of training courses from time to time for personnel working in the tribal areas. Besides, the Ministry of Home Affairs appointed in 1978 a Working Group under the Chairmanship of the Secretary, Deptt. of Personnel, on administrative arrangements and personnel policies in tribal areas. The Seventh Finance Commission made an award of Rs. 42.63 crores for the period 1979-84 for upgradation of standards of tribal administration and the award is being routed through the Ministry of Home Affairs.

(c) and (d). Do not arise.

**Guideline to States for Stoppage of Torture to Prisoners**

3129. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Central guidelines have been issued to States to ensure

that torture of prisoners in jail through methods such as blinding must be eschewed; and

(b) if so, what is the reaction of States thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). "Prisons" being a State subject, the regulation and control of prisons and maintenance of prisoners fall within the administrative jurisdiction of State Governments. The State Governments have been urged to revise their jail manuals keeping in view the guiding principle that the prison system should not, except as incidental to justifiable segregation or maintenance of discipline, aggravate the suffering inherent in the situation. The States are in agreement with this approach.

**Shifting of Assistant Recruiting Officer from Hamirpur (H.P.)**

3130. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is proposed to shift the office of the Assistant Recruiting Officer from Hamirpur in Himachal Pradesh to any other place; and

(b) if so, the reasons therefor when it has been working to the satisfaction of all concerned at Hamirpur?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) Does not arise.

**Instructions to Census Staff in States for Recording of Mother Tongue in Census, 1981**

3131. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any instructions have been issued to the Census Staff in the